

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.8/2016
RT No.9/Chd/Pb/2017**

M/s Wanbury Ltd.Petitioner

Versus


M/s Panacea Biotech Ltd.Respondent

Present:: Mr. C.S.Chauhan, Advocate for Mr.A.P.S. Sandhu, Advocate
for petitioner.
Mr.Vikas Garg, Advocate for Mr.Atul V.Sood, Advocate for
Respondent.

Learned counsel for the parties have recorded their statements
separately.

Learned counsel for petitioner stated that Cheque No.706456 dated
03.4.2017 for an amount of ₹18,82,074/- has already been received by the petitioner
company and the balance amount outstanding towards principal is ₹2,03,199/-for
which learned counsel for respondent has sought time to make payment by tomorrow
i.e. 18.04.2017 by way of cheque. Learned counsel for petitioner, however, has also
stated that there is still an amount of ₹21,36,518.70 outstanding towards the interest,
on which the parties may also make submissions on 18.04.2017.

The matter is adjourned for further hearing on 18.04.2017.



(Justice R.P. Nagrath)
Member (Judicial)

April 17, 2017
Subbu